## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 164/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES:

BBS Shipping Services Pvt. Ltd.

V/s.

Vexta Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

## ORDER C.P. No. 164/I&BC/NCLT/MB/MAH/2017

- 1. None present. The Petition is transferred from the Hon'ble High Court for recovery of debt of Rs. 8,60,174/-.
- 2. The admitted factual position is that due compliance as per the Code has not been made so far by the Petitioner. Hence as per the Notification No. GSR-732(E) dated 30.06.2017 the last date for compliance was 15.07.2017. Since no compliance has been made, therefore, the Proceedings transferred Petition from the Hon'ble High Court stood abated.
- 3. However, as per the 1st Proviso to the Notification, liberty is granted to the Petitioner to file Fresh Petition as prescribed under the Code.
- This Petition is disposed of as abated. Consigned to records. 4.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 06.09.2017

Sd/-

M.K. Shrawat Member (Judicial)